

HON'BLE SUPREME COURT OF INDIA

is organising

SAMADHAN SAMAROH, 2026

which has already started from 21.04.2026 for

Special Lok Adalat at Supreme Court of India to be held on

21st, 22nd and 23rd August, 2026

FOR THE CASES PENDING BEFORE HON'BLE SUPREME COURT OF INDIA ONLY


Following categories of cases would be taken up in the Lok Adalat with the consent of the parties:

- | | |
|--|--|
| <ul style="list-style-type: none"> Banking & Insurance Cases Civil Matters Motor Accident Compensation Cases Consumer Disputes and RERA Cases Family Disputes Commercial & Arbitration Cases Negotiable Instruments Act Cases | <ul style="list-style-type: none"> Land Acquisition Matters Service Matters of Govt. Servants Rent Control and Public Premises (Eviction) Act Cases Labour and Industrial Matters Transfer Petitions Any other case where settlement is lawful including Quasi-criminal cases or compoundable offences |
|--|--|

Benefits of Lok Adalat

- No court fee is charged. If court fee has already been paid, the amount will be refunded.
- Simple and speedy settlement of disputes with the consent of parties.
- Orders of Lok Adalat are final and cannot be challenged.

Judicial officers & Trained Mediators shall hold Pre-Lok Adalat sittings physically or through video conferencing at the Hon'ble High Court of Delhi & Delhi District Courts to facilitate the parties in reaching amicable written settlement. (Services shall be free of cost)

Advocates & Parties can access the list of referred cases originating within the jurisdiction of Delhi on the website of Delhi State Legal Services Authority through the following link or given QR code: 

<https://dlsla.org/list-of-cases-referred-for-special-lok-adalat-at-supreme-court-of-india/>



If your case is pending in Hon'ble Supreme Court of India or is contemplated to be filed in Supreme Court of India and is not among the already referred cases, you may have your case referred by submitting the details through the following Google Form link or given QR code: <https://forms.gle/d5paBNL7ywpQ3jiN6>

For any query you may contact anyone of the following:

SUPREME COURT OF INDIA
One Stop Centre, Contact No.:
011-23112428, 011-23112528,
011-23116464, 011-23116465,
011-23115652
Email:
speciallokadalat2026@scl.nic.in

NALSA
Contact No.: 011-23382778,
011-23382121,
Toll-Free No. 15100
Email: nalsa-pla@nic.in

SCLSC
Contact No.:
011-23381257,
011-23116353,
011-23116354
Email: sclsc@nic.in

DSLSC
Contact No.: 011-23232124,
011-23232781,
Email:
lokadalatwing-dlsa@nic.in.
Toll Free Helpline :
1516 (24*7)

DHCLSC
Contact No.:
011-23383418,
011-43010101
Extension-4381
Email : dhclsc-dhc@nic.in

Advocates & parties may also contact their nearest District Legal Services Authorities located in all District Courts in Delhi.

RAJEEV BANSAL
MEMBER SECRETARY
DELHI STATE LEGAL SERVICES AUTHORITY
Website: www.dlsa.org



माननीय सर्वोच्च न्यायालय आयोजित कर रहा है

समाधान समारोह - 2026

जिसकी शुरुआत 21.04.2026 से हो चुकी है

इसके अंतर्गत भारत के सर्वोच्च न्यायालय में विशेष लोक अदालत का आयोजन निम्नलिखित तिथियों पर किया जाएगा

21, 22 एवं 23 अगस्त, 2026

यह समारोह भारत के माननीय सर्वोच्च न्यायालय के समक्ष लंबित मामलों के लिए आयोजित किया जा रहा है

निम्नलिखित प्रकार के मामले लिए जायेंगे:

- बैंकिंग और बीमा मामले
- सिविल मामले
- मोटर दुर्घटना मुआवजा मामले
- उपभोक्ता विवाद एवं रैरा मामले
- पारिवारिक विवाद
- वाणिज्यिक एवं ऑर्बिटेशन मामले
- एक बावंस मामले
- भूमि अधिग्रहण मामले
- सरकारी कर्मचारियों के सेवा संबंधी मामले
- किराया नियंत्रण एवं सार्वजनिक परिसर (बेदखली) अधिनियम के मामले
- श्रम और औद्योगिक मामले
- स्थानांतरण याचिकाएं
- कोई भी अन्य मामले जिसमें समझौता विधिसम्मत हो व कंपाउंडेबल एवं अर्ध-आपराधिक मामले

लोक अदालत के लाभ

- कोई कोर्ट फीस नहीं ली जाती। यदि कोर्ट फीस पहले से जमा है, तो वापस कर दी जाएगी।
- पक्षकारों की सहमति से विवादों का सरल एवं शीघ्र निपटारा।
- लोक अदालत के निर्णय अंतिम एवं बाध्यकारी होते हैं, जिनके विरुद्ध अपील नहीं की जा सकती।

न्यायिक अधिकारों और प्रशिक्षित मध्यस्थ, माननीय दिल्ली उच्च न्यायालय और दिल्ली जिला न्यायालयों में लोक अदालत से पहले की पूर्व बैठकें व्यक्तिगत रूप से या वीडियो कॉन्फ्रेंसिंग के माध्यम से आयोजित करेंगे ताकि पक्षों को सौहार्दपूर्ण लिखित समझौते तक पहुंचने में सुविधा हो।

(यह सेवा पूर्णतः नि:शुल्क होगी)

अधिवक्ता और पक्षकार दिल्ली राज्य विधिक सेवाएं प्राधिकरण की वेबसाइट पर दिए गए लिंक या क्यूआर कोड के माध्यम से दिल्ली में फाइल हुए तथा रेफर हुए मामलों की सूची देख सकते हैं।

<https://dslsa.org/list-of-cases-referred-for-special-lok-adalat-at-supreme-court-of-india/>



यदि आपका मामला भारत के माननीय सर्वोच्च न्यायालय में लंबित है या सर्वोच्च न्यायालय में दायर किए जाने की संभावना है और पहले से रेफर मामलों में शामिल नहीं है, तो आप निम्नलिखित गूगल फॉर्म लिंक या दिए गए क्यूआर कोड के माध्यम से विवरण देकर अपने मामले को रेफर करवा सकते हैं: <https://forms.gle/dSpaBNL7ywpQ3jiN6>

दिल्ली उच्च न्यायालय के समक्ष लंबित मामलों के लिए लोक अदालत के लाभ

भारत का सर्वोच्च न्यायालय वन स्टॉप सेंटर, दूरभाष नं.: 011-23112426, 011-23112528, 011-23116464, 011-23116465, 011-23115652 ईमेल: speciallokadalat2026@scj.nic.in	राष्ट्रीय विधिक सेवाएं प्राधिकरण (NALSA) दूरभाष नं.: 011-232382778, 011-23382121 टोल फ्री नंबर: 15100 ईमेल: nalsa-dla@nic.in	सुप्रीम कोर्ट नीपल सर्विसेज कमेटी दूरभाष नं.: 011-23381257, 011-23116353, 011-23116354 ईमेल: scisc@nic.in	दिल्ली राज्य विधिक सेवाएं प्राधिकरण (DSLISA) दूरभाष नं.: 011-23232124, 011-23232701, फ़ोन: lokadalatwing-dslisa@nic.in टोल फ्री हेल्पलाइन: 1516 (24x7)	दिल्ली उच्च न्यायालय विधिक सेवाएं समिति (DNCLSC) दूरभाष नं.: 011-23383418, 011-23010101 (एक्सटेंशन-4391) ईमेल: dnclsc-dhc@nic.in
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अधिवक्ता और पक्षकार दिल्ली के सभी जिला न्यायालयों में लंबित और निपटारा न मिल सकने वाले मामलों के लिए लोक अदालत का लाभ ले सकते हैं।

राष्ट्रीय बंसल
 सतस सचिव
 दिल्ली राज्य विधिक सेवाएं प्राधिकरण
 वेबसाइट: www.dslsa.org

- (1) Circular regarding conducting Mediations in urgent and suitable matters during winter vacations through video conferencing, Delhi Mediation Centre Tis Hazari Courts.
- (2) Circular regarding conducting Mediations in urgent and suitable matters during winter vacations through video conferencing, Delhi Mediation Centre Tis Hazari Courts, Delhi
- (3) Notice regarding conducting a 40 hours training programme on the Concept and Techniques of Mediation for 75 Advocates ,Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi.
- (4) Notice regarding conducting a 40 hours training programme on the Concept and Techniques of Mediation for 75 Advocates, Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi.

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE
TIS HAZARI COURTS, DELHI

CIRCULAR

The Judicial Officers/Vacation Judges posted in Central & West Districts are informed that services for conducting mediations in urgent suitable matters shall be available through Video Conferencing during the Winter Vacations i.e. **27.12.2021 to 31.12.2021**. The **contact details as well as e-mail addresses** of all the interested parties may be taken down either in the order-sheet itself or in **Form-B** (copy attached) and the same shall be forwarded at dedicated e-mail address of Delhi Mediation Centre, Tis Hazari Courts - '**virtualmediationthc@gmail.com**'.

The Pre-institution Commercial Cases may also be forwarded for Mediation through Video Conferencing by the District Legal Services Authority, Central & West Districts, by attaching soft copy of application moved by the applicant with duly completed Form-B, at the aforesaid e-mail address.

The settlement/report of Mediation shall be forwarded on the e-mail from which the reference will be received.

Sunil K.
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

No. 75251 /SKA/DMC/THC.

December 18th, 2021

Copy forwarded for information & necessary action to :-

1. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted at Tis Hazari Courts, Delhi **through Whatsapp Groups of the two Districts.**
4. The Secretary, Central District Legal Services Authority, Tis Hazari Courts, Delhi.
5. The Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi.
6. The President/Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
7. The In-charge, Computer Branch, Tis Hazari Courts, Delhi for upload the Circular on the Website of Central & West District, Tis Hazari Courts, Delhi.
8. Office File.

Sunil K.
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

Be sent to website for upload on the official website

[Signature]
19/12/21

**DELHI MEDIATION CENTRE,
TIS HAZARI COURTS,
DELHI**

Case No. _____

N.D.O.H _____

Name of Referral Court/Authority: _____

Title of Case:- _____

Nature of Case:- _____

(FORM-B)

(To be filled at the time of Referral)

We do hereby convey out consent for participating in Mediation through Video Conferencing on _____ (date) at _____ am/pm (time). We will install the necessary software/app in our Computer/Mobile Phone for the purpose of Video Conferencing.

_____ (FIRST PARTY)

_____ (SECOND PARTY)

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

ADVOCATE OF FIRST PARTY

ADVOCATE OF SECOND PARTY

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

Signature of the Referral Court/
Reader/Steno of the Referral Court

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE
TIS HAZARI COURTS, DELHI

CIRCULAR

The Judicial Officers/Vacation Judges posted in Central & West Districts are informed that services for conducting mediations in urgent suitable matters shall be available through Video Conferencing during the Winter Vacations i.e. **27.12.2021 to 31.12.2021**. The **contact details as well as e-mail addresses** of all the interested parties may be taken down either in the order-sheet itself or in **Form-B** (copy attached) and the same shall be forwarded at dedicated e-mail address of Delhi Mediation Centre, Tis Hazari Courts - '**virtualmediationthc@gmail.com**'.

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The settlement/report of Mediation shall be forwarded on the e-mail from which the reference will be received.

Sunil K
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

No. 75251 /SKA/DMC/THC.

December 18th, 2021

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2. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted at Tis Hazari Courts, Delhi **through Whatsapp Groups of the two Districts.**
4. The Secretary, Central District Legal Services Authority, Tis Hazari Courts, Delhi.
5. The Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi.
6. The President/Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
7. The In-charge, Computer Branch, Tis Hazari Courts, Delhi for upload the Circular on the Website of Central & West District, Tis Hazari Courts, Delhi.
8. Office File.

Sunil K
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

Be sent to website for upload on the official website

[Signature]
19/12/21

**DELHI MEDIATION CENTRE,
TIS HAZARI COURTS,
DELHI**

Case No. _____

N.D.O.H _____

Name of Referral Court/Authority: _____

Title of Case:- _____

Nature of Case:- _____

(FORM-B)

(To be filled at the time of Referral)

We do hereby convey out consent for participating in Mediation through Video Conferencing on _____ (date) at _____ am/pm (time). We will install the necessary software/app in our Computer/Mobile Phone for the purpose of Video Conferencing.

_____ (FIRST PARTY)

_____ (SECOND PARTY)

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

ADVOCATE OF FIRST PARTY

ADVOCATE OF SECOND PARTY

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

Signature of the Referral Court/
Reader/Steno of the Referral Court

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

No. 4878/Trainings/DMC/THC/Delhi

23rd December, 2022

NOTICE

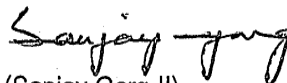
Delhi Mediation Centre, Tis Hazari Courts, shall be conducting a **40 hours training programme on the 'Concept and Techniques of Mediation' for 75 Advocates** with the approval of the Hon'ble High Court of Delhi. The said training programme is likely to be conducted in February-March, 2023.

The eligibility criteria of an Advocate for being considered for the above training programme is as follows :

- i) Applicant should have minimum 10 years of experience at Bar as prescribed under Rule 4 (b) of the Mediation and Conciliation Rules, 2004;
- ii) Net declared professional income of the applicant should be more than Rs. 6 lacs per annum in the previous two financial years ending 31st March, 2021 and 31st March, 2022;
- iii) Advocates practicing in all Courts shall be eligible to apply for the training;
- iv) Applicants shall be required to pay Rs. 7,500/- towards part of the cost and expenses for the training.

The selection of the applicants, who meet the aforesaid eligibility criteria, shall be made by draw of lots.

The Advocates, who are interested, may submit their applications with the office of Delhi Mediation Centre situated at Tis Hazari Courts, Karkardooma Courts, Rohini Courts, Dwarka Courts, Saket Courts, Patiala House Courts and Rouse Avenue Courts on or before 25.01.2023. The applications shall be accompanied with the passport size photograph of the applicant (to be affixed on the application); biodata of the applicant (phone number and email address be also mentioned therein); copy of enrolment certificate; copy of income tax returns of previous two financial years and a cheque of Rs. 7,500/- in favour of Delhi Mediation Centre. The cheques of the applicants, who are not selected, shall be returned to them.



(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

No. 4879-4903/Trainings/DMC/THC/Delhi

23rd December, 2022

Copy forwarded to the following :

- i) The Ld. Registrar General, High Court of Delhi, with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi, for information.
- ii) The Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- iii) The Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- iv) The Ld. Principal District & Sessions Judge (East), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- v) The Ld. Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- vi) The Ld. Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- vii) The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- viii) The Ld. Principal District & Sessions Judge (North), Rohini Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- ix) The Ld. Principal District & Sessions Judge (South), Saket Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- x) The Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xi) The Ld. Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xii) The Ld. Principal District & Sessions Judge (South-West), Dwarka Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- xiii) The Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xiv) The Hony. Secretaries of Tis Hazari, Karkardooma, Rohini, Saket, Patiala House and Dwarka Bar Associations, with the request to display the copy of notice on the Notice Board.
- xv) The Ld. Judge In-charges of Karkardooma, Rohini, Dwarka, Saket and Patiala House Mediation Centres, with the request to display the copy of notice on the Notice Board.
- xvi) The Website Committee, Tis Hazari Courts, Delhi.
- xvii) Guard File.

Sanjay Garg
(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

2344

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

No. 781/Training/DMC/THC/Delhi

27th February, 2023

NOTICE

Vide Notice No. 4878/Training/DMC/THC/Delhi dated 23.12.2022 issued by this office, it was notified that the Delhi Mediation Centre, Tis Hazari Courts, Delhi shall be conducting a 40 hours training programme on the 'Concept and Techniques of Mediation' for 75 Advocates and the selection of applicants, who meet the eligibility criteria as mentioned in the above notice, shall be made by draw of lots.

In partial modification of the above said notice, it is hereby notified that the selection of the eligible candidates for the said training programme shall be made on the basis of interaction by a Committee constituted by the Hon'ble High Court of Delhi in place of draw of lots.


(Sanjay Garg-II)
Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi


No. 782-806/Training/DMC/THC/Delhi

27th February, 2023

Copy forwarded to the following :

- i) The Ld. Registrar General, High Court of Delhi with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi, for information.
- ii) The Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi with the request to display the copy of notice on the Notice Board.
- iii) The Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi with the request to display the copy of notice on the Notice Board.
- iv) The Ld. Principal District & Sessions Judge (East), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- v) The Ld. Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- vi) The Ld. Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- vii) The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi with the request to display the copy of notice on the Notice Board.
- viii) The Ld. Principal District & Sessions Judge (North), Rohini Courts, Delhi with the request to display the copy of notice on the Notice Board.

- ix) The Ld. Principal District & Sessions Judge (South), Saket Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- x) The Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xi) The Ld. Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xii) The Ld. Principal District & Sessions Judge (South-West), Dwarka Courts, Delhi with the request to display the copy of notice on the Notice Board.
- xiii) The Ld. Principal District & Sessions Judge -cum- Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xiv) The Hony. Secretaries of Tis Hazari, Karkardooma, Rohini, Saket, Patiala House and Dwarka Bar Associations with the request to display the copy of notice on the Notice Board.
- xv) The Ld. Judge In-charges of Karkardooma, Rohini, Dwarka, Saket and Patiala House Mediation Centres with the request to display the copy of notice on the Notice Board.
- xvi) The Website Committee, Tis Hazari Courts, Delhi.
- xvii) Guard File.


(Sanjay Garg-II)
Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

Practical Training of Trainee Advocate Mediators of MCPC

Sr. No.	Details	Time Period
1.	Upon receipt of request for Practical Training from MCPC, permission is sought from the Hon'ble High Court to impart such practical training.	1-2 Months
2.	Once permission is granted by the Hon'ble High Court, preference of Center is called from the concerned Advocates telephonically and/ or through e-mail.	15 days
3. (i)	After receiving preference from all Advocates center-wise list is prepared and send to concerned Centers which will also be displayed on Website/ Notice Board.	1 Month
(ii)	The preference of Center should be chosen carefully by each Advocate. They will not be permitted to change their preference of Center later on as it will result unnecessary delay in conducting the process of practical training.	
4.	Concerned Center will contact the Advocates as per list forwarded to them and impart them practical training within 2 months of date of letter vide which list is forwarded to each of the Center.	2 Months
5. (i)	At the end of 2 months each Center will forward list of Advocates along with cases in which they have conducted training as Co-Mediator. List will be compiled and send to MCPC.	2 Weeks
(ii)	Those Advocates who do not report for Practical Training even after being contacted by concerned Center or are unable to conclude Practical Training within the stipulated period of 2 months will have to make fresh request to HQ/ or concerned Center in conducting for their practical training. Their request will be considered as per availability of slots for practical training for batches of Trainee Advocates is being received at continuous intervals from MCPC.	
(iii)	Since the time-lines have now been fixed for each stage of practical training, request for sending practical training report of individual Advocate Mediator will not be entertained.	
(iv)	When there is a large group of Advocate Trainees, the report of conclusion of their practical training may not be received simultaneously from all Centers. Hence, to avoid delay, the report of conclusion of practical training of Trainee Mediators shall be sent in group of 10 or more as per report received from respective Centers.	